

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 1
(IB)-693(PB)/2020

IN THE MATTER OF:

Unnati Fortune Holdings Ltd.

Vs.

Taad Global Infrastructures Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

SECTION:

Under Section 7 of IBC, 2016

Order delivered on 12.03.2020

Coram:

SHRI CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Mrinali Prasad, Ms. Aakriti Bhatnagar, Advs.

ORDER

Learned counsel for the financial creditor is present.

The registry is directed to issue notice to the corporate debtor. Learned counsel for the financial creditor is permitted to send private notices by all modes to the corporate debtor at its registered office's address and file proof along with the affidavit.

List the matter on 31.03.2020.

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(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

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(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)